

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 4TH DAY OF DECEMBER, 2001

Original Application No.48 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.C.S.CHADHA, MEMBER(A)

SURESH CHANDRA PANDAY, S/o prem  
Ballabh Pandey, R/o Vill. Daulkanda  
Pithoragarh, working as Extra Departmental  
Agent, Daulkanda, Pithoragarh.

... Applicant

(By Adv: Shri K.M.Mishra)

versus

1. Union of India through Sfecretary  
Ministry of Indian Postal  
Department, New Delhi.
2. Superintendent, Post Offices  
Pithoragarh
3. Sub Divisional Inspector(P.O)  
Pithoragarh.
4. Branch Post Master,  
Daulkanda, Pithoragarh.

... Respondents

(By Adv: Shri R.C.Joshi)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 the applicant has  
prayed for a direction to the respondents to permit the  
applicant to continue on the post of EDDA at Daulkanda  
district Pithoragarh in Uttaranchal State till the  
consideration of the candidature of the applicant for regular  
appointment, as per rules. It is not disputed that the post  
has already been advertised on 26.7.2001, a copy of the notice  
has been filed as (Annexure 1), from perusal of which it  
appears that the post has been reserved for SC candidate. In  
pursuance of the said advertisement applicant has also applied  
for appointment. However, the apprehension of the applicant  
is that respondent no.3 is intending to replace applicant by  
another adhoc arrangement. A supplementary affidavit has been

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*Interested to*  
filed that respondent no.3 is appointed Prakash Chand Pandey in place of applicant. It is also submitted that applicant has not been paid salary since September 2001 though he is working on the post. In our opinion, for the aforesaid two grievances applicant may be given liberty to make representation to Senior Superintendent of Post Offices, Pithoragarh who may consider and pass suitable orders in case applicant's grievance is found justified.

the OA is accordingly disposed of finally with the liberty to the applicant to approach the Senior Superintendent of Post Offices, Pithoragarh, respondent no.2 by making representation within ten days. The representation if so filed shall be considered and decided by a reasoned order within a month. No order as to costs.

*B. S. Garg*  
MEMBER(A)

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VICE CHAIRMAN

Dated: 4.12.2001

Uv/